

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 464**  
TO BE ANSWERED ON 23.07.2025

**CENTRAL WAQF PORTAL**

†464. SHRI CHINTAMANI MAHARAJ:  
DR. HEMANT VISHNU SAVARA:  
SHRI TEJASVI SURYA:  
SHRI RODMAL NAGAR:  
MS KANGNA RANAUT:

Will the Minister of MINORITY AFFAIRS be please to State:-

- (a) the number of Waqf Boards that have started using the Central Waqf Portal for property data entry and management and the manner in which the portal facilitates real-time, verified data entry through a structured three-tier mechanism especially in Himachal Pradesh;
- (b) whether the Government has provided any training or capacity-building support to officials for the effective use of the Central Waqf Portal;
- (c) if so, the number of Master Trainers trained and the outcomes of such training programmes; (d) whether the Government has received any feedback from State Waqf Boards or stakeholders on the effectiveness of this initiative; and
- (e) if so, the details thereof especially from Maharashtra State and Palghar district?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJU)

(a) In accordance with Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development(UMEED) Act, 1995, the Ministry of Minority Affairs has developed and launched the UMEED Central Portal-2025 on 06.06.2025. The Portal operates on a three-tier user architecture Maker, Checker, and Approver to ensure real-time, verified data entry and maintain data integrity by preventing uploading of irrelevant or incorrect details of existing auqaf. A detailed user manual outlining the manner for uploading details of existing auqaf has been prepared, shared with all State/UT Waqf Boards, and uploaded on the Portal. Details of State/UT Waqf Boards including Himachal Pradesh have commenced data entry on the UMEED Central Portal-2025 across the country, the present status is at **Annexure-I**.

(b)&(c) Ministry has provided extensive training and capacity-building support to ensure effective use of the UMEED Central Portal-2025. Prior to its launch, two consultative meetings were held on 28.02.2025 & 08.05.2025 with representatives of State/UT Waqf Boards to demonstrate the prototype of developing portal and incorporate their feedback. A two-day national-level workshop-cum-training program was organised on 26th–27th May 2025, where 141 Master Trainers from across various States/UTs Waqf Boards were trained, and who will in turn train the Mutawallis and District level Officers in uploading of relevant details of auqaf on the Portal. Video conferences were also conducted on 02.05.2025, 25.06.2025, 03.07.2025 with State/UT Governments and Waqf Boards for facilitating its smooth implementation. Officers and staff of the Ministry have also been undertaking field visits to provide on-site support, resolve issues, and guide Boards in operating the UMEED Central Portal.

(d) & (e) Feedback and suggestions were received during the training sessions from State/UT Waqf Boards, based on their local needs and requirements. Suggestions that align with the provisions of the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995 have been incorporated into the Portal as the portal is a statutory portal. After the launch of the Portal, a dedicated helpline has been set up to address grievances raised by the Boards. About 107 Grievances have been received across the country including Maharashtra State as on 19.07.2025 and their resolutions have also been uploaded on the Portal to help other Boards to understand and handle the portal functioning effectively. Out of 107 grievances 02 grievances have been received from Maharashtra State.

\*\*\*\*\*

Lok Sabha Unstarred Question No. 464 for 23.07.2025 on 'Centra Waqf Portal for Registration of Wakf Properties' raised by Shri Chintamani Maharaj; Dr. Hemant Vishnu Savara; Shri Tejasvi Surya; Shri Rodmal Nagar; Ms. Kangna Ranaut

WAQF Progress Report

Sr. No.	State Waqf Board	No of Makers Initiated the process of uploading	No of Makers Submitted	No of Checkers Submitted	No of Approvers Approved	Total Rejected Property	Total Pending for Approval
1	Andaman And Nicobar Islands	3	0	0	0	0	0
2	Andhra Pradesh	59	4	0	0	3	0
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	0	0	0	0	0	0
5	Bihar Shia	2	0	0	0	0	0
6	Bihar Sunni	14	5	0	0	0	0
7	Chandigarh	0	0	0	0	0	0
8	Chhattisgarh	0	0	0	0	0	0
9	Delhi	3	1	0	0	0	0
10	Goa	0	0	0	0	0	0
11	Gujarat	37	0	0	0	0	0
12	Haryana	1	0	0	0	0	0
13	Himachal Pradesh	2	4	0	0	0	0
14	Jammu And Kashmir	31	0	0	0	0	0
15	Jharkhand	0	0	0	0	0	0
16	Karnataka	10	0	0	0	0	0
17	Kerala	2	0	0	0	0	0
18	Ladakh	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0
20	Madhya Pradesh	5	0	0	0	0	0
21	Maharashtra	14	0	0	0	0	0
22	Manipur	4	5	0	0	0	0
23	Meghalaya	1	0	0	0	0	0
24	Mizoram	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	179	10	0	0	1	0

Sr. No.	State Waqf Board	No of Makers Initiated the process of uploading	No of Makers Submitted	No of Checkers Submitted	No of Approvers Approved	Total Rejected Property	Total Pending for Approval
27	Puducherry	2	0	0	0	0	0
28	Punjab	3	2	0	0	0	0
29	Rajasthan	9	2	0	0	0	0
30	Sikkim	0	0	0	0	0	0
31	Tamil Nadu	0	0	0	0	0	0
32	Telangana	5	0	0	0	0	0
33	The Dadra And Nagar Haveli And Daman And Diu	1	0	0	0	0	0
34	Tripura	0	0	0	0	0	0
35	Uttarakhand	7	2	0	0	0	0
36	Uttar Pradesh Shia	2	0	0	0	0	0
37	Uttar Pradesh Sunni	17	1	0	0	0	0
38	West Bengal	7	0	0	0	0	0
Total		420	36	0	0	4	0